

(14)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

R.A. NO. St.66/94 in  
O.A. No. 150/90  
~~P.A. No.~~

DATE OF DECISION 06-01-1995

Shri J.V. Gondia Petitioner

MR. K.C. Bhatt Advocate for the Petitioner(s)

Versus

Union of India & Another Respondent

Mr. Akil Kureshi Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. K. Ramamoorthy, Member (A)

The Hon'ble Mr. Dr. R.K. Saxena, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(V)

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Shri J.V. Gondia,  
C/o G.A. Pandit,  
Advocate,  
5, Sattar Taluka Society,  
Opp. Gujarat High Court,  
Ahmedabad.

..... Applicant

(Advocate : Mr. K.C. Bhatt)

Versus

1. Union of India,  
Notice to be served through  
The Postmaster General,  
Gujarat Circle, Ahmedabad.

2. Supdt. of Post Offices,  
Panchmahals, Godhra.

..... Respondents

(Advocate : Mr. Akil Kureshi)

O R D E R

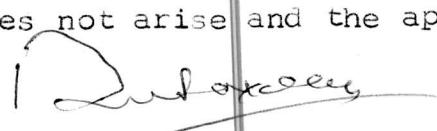
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Date : 06-01-1995

Per : Hon'ble Mr. K. Ramamoorthy, Member (A)

The R.A. has been made requesting for an additional direction to keep the name of the applicant on the waiting list of the EDAs discharged.

2. The order had been passed after due consideration of the issues raised in the application which related to the question as to whether the applicant should have been considered for regular appointment when after due process a regular appointee other than the applicant was selected. The order found no fault with the recruitment proceedings. The question of asking for an additional direction cannot flow automatically from this order. The question of reviewing the order, therefore, does not arise and the application is hereby rejected.

  
(Dr. R.K. Saxena)  
Member (J)

  
(K. Ramamoorthy)  
Member (A)

kvr